

Central Administrative Tribunal  
Principal Bench

CP 233/2002  
in  
OA 1151/2001

(S)

New Delhi, this the 7th day of November, 2002

Hon'ble Dr. A.Vedavalli, Member (J)  
Hon'ble Sh. Govindan S.Tampi, Member (A)

Sh. Sant Singh  
S/o Sh. Suheil Singh  
R/o J-13/23-J (GF) Rajouri Garden  
New Delhi - 110 027. ....Applicant

(Applicant in person)

vs.

1. Sh. Kamal Pande  
Secretary  
Ministry of Home Affairs  
(Rehabilitation Division)  
(Settlement Wing)  
Jaisalmer House, New Delhi.

....Respondents

(By Advocate Sh. M.M.Sudan)

ORDER (ORAL)

By Hon'ble Dr. A.Vedavalli, Member (J)

Applicant submits that he is not pressing CP,  
as he is satisfied with the Pension Payment Order  
No.G19013/1/02-03/PC/MHA/3714/634-36 dt. 6-11-2002  
issued by the respondents.

2. CP is, therefore, dismissed as having  
become infructuous. Notices discharged.

(Govindan S.Tampi)  
Member (A)

/vksn/

A.Vedavalli

(Dr. A.Vedavalli)  
Member (J)